

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. 72  
ANSWERED ON FRIDAY THE 24<sup>TH</sup> JULY, 2015/  
SHRAVANA 2, 1937(SAKA)**

**CORPORATE SOCIAL RESPONSIBILITY**

**QUESTION**

**\*72. SHRI ASHOK SHANKARRAO CHAVAN:  
SHRI GAJANAN KIRTIKAR:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Government has appointed a Committee to suggest measures and methodology for proper assessment and improved monitoring of the Corporate Social Responsibility (CSR) policies by companies and if so, the details thereof;**
- (b) whether the said Committee has submitted its report to the Government, if so, the major recommendations made by them along with the follow up action taken/being taken by the Government thereon;**
- (c) if not, the time by which the Committee is likely to submit its report to the Government; and**
- (d) the other steps taken/being taken by the Government to ensure better and effective implementation of CSR policies across the country?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)**

**(श्री अरुण जेटली)**

**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN ANSWER TO PART (a) TO (d) OF LOK SABHA  
STARRED QUESTION NO. 72 FOR 24<sup>TH</sup> JULY, 2015 REGARDING CORPORATE  
SOCIAL RESPONSIBILITY.**

**(a) to (c): The Ministry of Corporate Affairs has constituted a High Level Committee on 3<sup>rd</sup> February, 2015 to suggest measures for monitoring the progress of implementation of Corporate Social Responsibility (CSR) policies. The Committee is required to submit its report within six months of holding its first meeting. This first meeting was held on 23.02.2015. The composition and terms of reference of the Committee have been placed in the public domain on the Ministry's website ([www.mca.gov.in](http://www.mca.gov.in)) as General Circular no. 01/2015.**

**(d): In order to facilitate effective implementation of CSR by companies, the Ministry of Corporate Affairs has (i) amended Schedule VII of the Act to ensure that a wide range of activities are permissible CSR activities ; (ii) issued a clarificatory circular dated 18.06.2014 suggesting, inter-alia, liberal interpretation of Schedule VII; and (iii) issued amendments to the Companies (Corporate Social Responsibility Policy) Rules, 2014, to (a) include 'expenditure on administrative overheads' for CSR as permissible CSR expenditure and (b) facilitate pooling of resources by companies to undertake CSR activities. All the above are available on the Ministry's website ([www.mca.gov.in](http://www.mca.gov.in)).**

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